

Committees. So far the State Level Project Sanctioning Committees in the five Mega cities have approved projects as follows :

(i) Mumbai	-	22 projects
(ii) Calcutta	-	56 projects
(iii) Chennai	-	52 projects
(iv) Hyderabad	-	14 projects
(v) Bangalore	-	20 projects

(b) and (c). The Mega City Scheme guidelines do not provide for equity participation by the public and private financial institutions in the projects. However, 50% of cost of approved projects under Mega City Scheme is to be met by Institutional Finance, through financing institutions and capital markets. The sharing pattern for the Mega City Scheme is Central Government-25% : State Government-25% : Institutional Finance-50%.

ONGC Projects

3828. SHRI CHURCHILL ALEMAO : Will the PRIME MINISTER be pleased to state :

(a) the number of ongoing projects of ONGC on which contractual labourers are deployed, State-wise; and

(b) the details of pay scales and other benefits are provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :
(a) ONGC Ltd. awards job contracts, wherever required, at its various projects and works centres.

(b) The contractual labourers are given wages and other benefits by the contractors who engage their services.

Agreement between Haryana, Punjab and Rajasthan

3829. SHRI TARA CHAND BHAGORA : Will the PRIME MINISTER be pleased to state :

(a) whether an agreement was signed between the Government of Rajasthan, Haryana and Punjab and the Union Government was to refer the claim of Rajasthan regarding share in power projects of Punjab to the Supreme Court;

(b) if so, whether the matter has been referred;

(c) if not, the time by which it is likely to be referred.

(d) the steps taken by the Government to ensure the share of Rajasthan in the Hydel Power Projects on Ravi-Beas water as per agreement;

(e) whether the Government propose to formulate any National policy in this regard;

(f) if so, the details thereof;

(g) whether the Government is contemplating to allocate any additional power from Central Projects; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (h). An agreement was reached among Punjab, Haryana, Rajasthan and the Central Government on 10.5.1984 for making a reference to the Supreme Court on the question of entitlement of Haryana and Rajasthan to a share in the power generated in the Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, Upper Bari Doab Canal (UBDC) Stage-II and Shahpur Kandi Hydel Scheme, and, in the case of there being such an entitlement, to determine the share of each State.

This has been a subject matter of discussion in various inter-state meetings held by the Ministry of Water Resources. However, no consensus could be reached. The Northern Zonal Council has now been approached to persuade the States, concerned to arrive at an amicable settlement.

Keeping in view the overall power supply position in the Northern region of the country, 40% of power from the "unallocated quota of Central Power Stations kept at the disposal of the Central Government, has been allocated to Rajasthan with effect from 25.11.1996.

[Translation]

Rural Electrification

3830. SHRI D.P. YADAV :

DR. CHHATRAPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up power plants/sub-stations at Bulandshahar and Badayun districts of Uttar Pradesh for the electrification of all villages of both the districts;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c) No, Sir. The rural electrification works are carried out by the State Governments/SEBs of the respective States in accordance with their priorities, requirement and availability of financial resources. The status of

electrification of villages in Bulandshahar and Badayun districts of Uttar Pradesh is under :

S. No.	Name of District	No. of Villages	Status of Electrification upto 3/96
1.	Bulandshahar	1359	1344
2.	Badayun	1780	1423

[English]

I.S.R.O. Project

3831. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to expand the activities of the Mahendragiri I.S.R.O. Project of Tamil Nadu by upgrading it to an independent status to enable speedy expansion and activity on consideration of its strategic location; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). The Liquid Propulsion Systems Centre Mahendragiri Facilities (LMF) are a part of the Indian Space Research Organisation (ISRO) and presently come under the Liquid Propulsion Systems Centre (LPSC) with headquarters at Valiamala, Thiruvananthapuram. The existing facilities at LMF are being augmented appropriately, where necessary to meet the current and future testing requirements in the context of development of advanced liquid propulsion systems.

The question of giving independent status to LMF does not arise, since it is a major ISRO facility mainly catering for the ground testing of liquid engine stages and subsystems developed for the Indian Space Programme. It thus forms part of the facilities set up for supporting a well integrated Programme.

Prosecution of Senior Officials

3832. DR. MURLI MANOHAR JOSHI : Will the PRIME MINISTER be pleased to state :

(a) the precise rule requiring Government permission for prosecution of officers above a certain grade;

(b) whether Government have since reviewed the above rule;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the number of cases in which Government have withheld or refused the permission for prosecution of senior officials during the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) There is no rule or law under which permission of Government is required for prosecuting officers above a certain grade. The provisions of Section 19 of the Prevention of Corruption Acts, 1988 and Section 197 of Cr. P.C. requiring sanction of the Central/State Government and other competent authorities for prosecution of a public servant are uniformly applicable in respect of officers irrespective of their rank.

(b) and (c). No, Sir. These legal provisions have stood the test of time and judicial scrutiny and therefore there is no need for their review.

(d) According to the information furnished by the CBI, during the past three years, i.e. 1994, 1995 and 1996, the competent authorities did not consider it appropriate to accord permission for prosecution in 12 (Twelve) cases.

Employment Schemes

3833. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state :

(a) whether the amount provided by the Union Government to Uttar Pradesh for the various urban employment schemes during the year 1995-96, has been utilised; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). Two Centrally sponsored urban employment schemes, namely, Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) are being implemented in Uttar Pradesh. So far as Nehru Rozgar Yojana is concerned for the year 1995-96, under the Scheme of Urban Micro Enterprises, Central funds amounting to Rs. 410.93 lakhs were released to Uttar Pradesh and Rs. 273.95 lakhs were contributed by the State Government as its share. Against the total 684.88 lakhs, the State reported 100% expenditure. Under the Scheme of Urban Wage Employment, Central funds of Rs. 451.70 lakhs and State share of Rs. 301.13 lakhs were available with the State for 1995-96. Against the total funds of Rs. 752.83 lakhs, the State reported, 100% expenditure during that year. Regarding Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP), the scheme has been launched in Nov., 1995. The Central Government component amounting to Rs. 1516.63 lakhs was released to Uttar Pradesh during January, 1996.